BA. No. 23 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.05.2015

Heard Mr. S. Marpan, learned counsel for the petitioner as well as Mr. R. Gurung, learned State counsel.

Inspite of several orders, the learned District and Sessions Judge, Nongstoin failed to produce the case record bearing No. Mawkyrwat P.S. Case No. 14 (7) 2006/G.R. Case No. 8 of 2006 "State – Vrs – Shri Phourding Star Lyngdoh". The learned District and Sessions Judge, Nongstoin is directed to appear in person along with the said case record, even if it is pending before the learned Fast Track Court, Nongstoin on the next date fixed.

The Registry is directed to communicate this order by Fax as well as to inform the learned District and Sessions Judge, Nongstoin over telephone.

List this matter on *01.06.2015* for further order.

JUDGE

D. Nary

FAO. No. 3 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.05.2015

The matter came up for hearing.

None of the counsels for the parties are present, maybe, due to the bandh called by certain organizations.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

MC[WP(C)] No. 77 of 2015
In WP(C) No. 1 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.05.2015

Heard Mr. B. Das, learned counsel for the petitioner, who submits that, he has filed a petition for modification of the order dated 14.01.2015 which has been registered as Misc. Case No. 77 of 2015.

Mr. S. Panthi, learned counsel for the respondent seeks 2(two) weeks' time to file objection if any.

Prayer is allowed.

List this matter after 2(two) weeks for objection if any and further order.

JUDGE

D. Nary

WP(C) No. 1 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.05.2015

List this main case also along with *MC[WP(C) No. 77 of 2015*.

JUDGE

D. Nary

WP(C) No. 22 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.05.2015

The learned counsel for the petitioner is not present, maybe, due to the bandh called by certain organizations.

Mr. L. Byrsat, learned counsel informed the court on behalf of Mr. N. Mozika, learned CGC that, counter affidavit is ready. But, the deponent could not come due to the prevailing bandh.

List this matter after a week for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 41 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.05.2015

Heard Mr. S.M. Suna, learned counsel, who submits on behalf of Mr. H.L. Shangreiso, learned counsel for the petitioner that, he intends to file the rejoinder affidavit and seeks further 2(two) weeks' time.

Prayer is allowed.

Mr. R. Kharsyad, learned counsel for the respondents submits that, he has already filed the counter affidavit.

List this matter after 2(two) weeks for rejoinder affidavit if any and further order.

JUDGE

D. Nary

WP(C) No. 53 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.05.2015

The learned counsel for the petitioner is not present, maybe, due to the bandh called by certain organizations.

Mr. L. Byrsat, learned counsel informed the court on behalf of Mr. N. Mozika, learned CGC that, he is pre-occupied.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 84 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.05.2015

Heard Mr. B.K. Deb Roy, learned counsel for the petitioner.

Mr. L. Byrsat, learned counsel submits on behalf of Mr. N. Mozika, learned CGC that, he needs 2(two) weeks' time to file the counter affidavit.

Prayer is allowed.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 374 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.05.2015

Heard Mr. R. Gurung, learned State counsel, who submits that, he has already filed the counter affidavit.

Mr. B.C. Das, learned counsel for the petitioner is not present. He to file the rejoinder affidavit if any.

List this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 408 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

27.05.2015

Mr. S.M. Suna, learned counsel for the petitioner is present.

Mr. R. Gurung, learned State counsel prayed further 3(three) days' time to file the additional affidavit to bring certain documents on record.

Prayer is allowed.

List this matter after 3(three) days for additional affidavit, documents and further order.

JUDGE

D. Nary